

13.03 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of the Rajya Sabhas:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1977, agreed without any amendment to the Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th November, 1977."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1977."

#### REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977, as passed by Rajya Sabha.

#### PUBLIC ACCOUNTS COMMITTEE TWELFTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Twelfth Report of the Public Accounts Committee on Paragraphs relating to New

Lines and Line Capacity Works included in the Report of the Comptroller and Auditor General of India for the Year 1974-75, Union Government (Railways).

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### SECOND REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur) I beg to present the Second Report of the Committee on Subordinate Legislation

13.04 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st November, 1977, will consist of:—

(1) Consideration of any item of Government Business carried over from the List of Business for Friday, the 18th November, 1977.

(2) Consideration and passing of:

(i) The Banking Service Commission (Repeal) Bill, 1977.

(ii) The Enemy Property (Amendment) Bill, 1977.

(iii) The Advocates (Amendment) Bill, 1977.

(iv) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

(v) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1977.

(vi) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977.

2. It is also proposed to discuss, on Wednesday, the 23rd November, 1977, the motion on the statement made by the Minister of Railways on two serious train accidents.

**SHRI SOMNATH CHATTERJEE** (Jadavpur): Sir, what about a discussion on the Farakka agreement? Is it coming next week? It is very important.

**MR. SPEAKER:** It is not coming next week.

**SHRI DINEN BHATTACHARYA** (Seerampore): Sir, I have already written to you and have submitted a calling attention notice about the grievances of LIC employees. It was publicly announced by the Janata Government and the Minister concerned that all the wrongs done by the previous regime would be looked into and rectified. The LIC employees were getting bonus as per the settlement dated 24th July, 1974. This was, however nullified by the previous Government. I want that time may please be allotted for a discussion on this in this House.

**MR. SPEAKER:** The matter is under consideration and I will inform you.

**SHRI DINEN BHATTACHARYA:** I have already given you....

**MR. SPEAKER:** I have got more than 100 call attention motions. I will examine.

**SHRI DINEN BHATTACHARYA:** Yesterday I wrote to you a letter....

**MR. SPEAKER:** You are quite right. I have got a dozen letters.

**SHRI DINEN BHATTACHARYA:** If this matter is not taken up for discussion.. (Interruptions) Let the government come forward and....

**MR. SPEAKER:** I am examining the matter.

**SHRI DINEN BHATTACHARYA:** ... say that they will fulfil the assurance which they gave 100 times before the elections and after the elections that all these injustices will be looked into and justice will be done.

**MR. SPEAKER:** The matter is being looked into. It will be given due consideration and a decision will be taken as early as possible.

Now the House stands adjourned to meet again after lunch at 2.05 p.m.

13.06 hrs.

*The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.*

*The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]

ADVOCATES (AMENDMENT) BILL\*

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** Sir, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**MR. DEPUTY-SPEAKER:** The question is . . . .

**SHRI VAYALAR RAVI** (Chirayinkil): Sir, I have given a notice under Rule 377.

**MR. DEPUTY-SPEAKER:** You know the procedure. You might have given notice. Unless you are permitted, you will not be allowed. You have to act according to the procedure; this is not the way.

(Interruption)\*\*\*

**MR. DEPUTY-SPEAKER:** It will not go on record. You might have

\*Published in Gazette of India Extraordinary, Part II Section 2, dated 18-11-77.

\*\*\*Not recorded.